

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 4527
TO BE ANSWERED ON 12TH AUGUST, 2016**

COTPA, 2003

4527. SHRI RABINDRA KUMAR JENA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government regularly checks the effective implementation of the Cigarettes and Other Tobacco Products Act (COTPA) 2003, if so, the details thereof;
- (b) whether the Government has any mechanism to monitor performance of States/UTs for effective implementation of the said COTPA 2003, if so, the details thereof; and
- (c) the steps taken by the Government to provide awareness about the harmful effects of tobacco use and about the COTPA?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): The onus of enforcing various provisions of the Cigarettes and Other Tobacco Products Act (COTPA) 2003, lies with the States/UTs.

There are State and District Level Coordination Committees under the National Tobacco Control Programme to oversee its implementation.

There is a National Programme Coordination Committee (NPCC) constituted in the Ministry. The implementation of the Programme is being discussed during the meetings of NPCC.

States/UTs submit quarterly reports to the Ministry regarding implementation/progress of the Programme.

(c): The National Tobacco Control Programme (NTCP) was launched by Ministry of Health and Family Welfare, Government of India in 2007- 08 with the objectives to bring about greater awareness about the harmful effects of tobacco use and Tobacco Control Laws and to facilitate effective implementation of the Tobacco Control Laws. Awareness generation is an important component of the National Tobacco Control Programme and through different modes of communication including TV, Radio, Print media, social media, films, outdoor publicity through hoardings, train wraps, etc. and by displaying awareness material in trade fair, mela etc. Central Government and States/UTs provide/generate awareness about the harmful effects of tobacco use on health.

The Ministry has notified rules making it mandatory to display audio-visual health spots/disclaimer/messages on the harmful effects of tobacco consumption, in films and TV programmes depicting tobacco usage.

The Cigarettes and Other Tobacco Products (Packaging and Labelling) Amendment Rules, 2014, notified on 15.10.2014 have come into effect from 1.4.2016. These rules mandate specified health warnings covering 85% of the principal display area of the packages of tobacco products. This is an important public health measure aimed at promoting awareness about harmful effects of consumption of tobacco and tobacco products.